

Hon'ble Mr. Justice T.S. Thakur

Format of Disclosure of Assets  
(in terms of the Resolution adopted in the  
Full Court Meeting held on May 17, 1997)

Items	Description	Particulars/Value		Remarks
		A (Self)	B (spouse)	
Landed Property	• Flat	Nil	1) Three bed room flat in Sun Breeze Apartments, Vaishali, Ghaziabad, State of U.P. left behind by Late Shri C.S. Panwar, father of Smt. Amita Thakur.	
	• Building	<p>1) Manda Quarter No.3 at Manda hill Jammu, with land appurtenant thereto measuring in all 7 Kanals purchased in the year 1993 and presently under the tenancy of the State Government.</p> <p>2) A share in three storeyed ancestral house in village Batroo, Tehsil Banihal, District Ramban ( J&amp;K).</p> <p>3) A share in the following properties bequeathed in terms of Will dated 25<sup>th</sup> July, 2003 executed by my father Late Shri D.D. Thakur and registered with Sub-Registrar, Batote (J&amp;K).</p> <p>(a) High Trees House, Moti Bagh, Batote (J&amp;K) with land under and Orchard appurtenant thereto measuring 2 acres approximately.</p> <p>(b) Double storeyed family house Moti Lodge, Karan, Jammu (J&amp;K).</p> <p>(c) Residential house No.A-160, New Friends Colony, New Delhi.</p>	<p>2) Undivided 1/3<sup>rd</sup> share in the self acquired and ancestral property left behind by late Shri C.S. Panwar, father of Smt. Amita Thakur including orchard, agricultural land and a house situate in village Sarsani, Daro Devaria, District Sirmour (H.P.), measuring 20 acres (approx.)</p> <p>3) 25 Bighas of land situate in village Daro Devaria, District Sirmour (H.P.) gifted by Shri Gopal Singh, grandfather of Smt. Amita Thakur in terms of gift deed dated 20.9.1983.</p>	

	<ul style="list-style-type: none"> <li>• Other land property</li> </ul>	<p>1) Land measuring 1 Kanal &amp; 11 Marlas situate at village Tringla, Batote (J&amp;K).</p> <p>2) Land measuring three Kanals situate in village Keran within the municipal limits of Jammu, and 5 Kanals (3 Kanals + 2 Kanals) in village Sidhra, Tehsil &amp; Distt. Samba (J&amp;K)</p> <p>3) House site measuring 600 sq.yds. in judicial lay out within the municipal limits of Yelahanka (Bangalore) Karnataka, purchased for a sum of Rs.1,54,453/- in terms of sale-deed dated 18.4.1996.</p> <p>4) A share in ancestral property comprising agricultural land measuring 6 acres approximately situate in villages of Batroo &amp; Alanbas, Tehsil Banihal, District Ramban ( J&amp;K).</p>		
<p>Securities and Investment</p>	<ul style="list-style-type: none"> <li>• Shares</li> <li>• Mutual Funds</li> <li>• Fixed Deposits</li> </ul>	<p>J&amp;K Bank 6045 shares</p> <p>Gujarat Heavy Chemicals 1000 shares</p> <p>Unit Trust 5000 units</p> <p>National Savings Scheme : Rs.8,07,436/-</p> <p>Vijaya Bank : Rs.39,68,223/-  Vijaya Bank : Rs.10,00,000/-  KC Finance : Rs.2,50,000/-</p>	<p>Core Parentials India Ltd. 100 shares</p> <p>Woolmart India Ltd. 280 shares</p> <p>Uniworth International 150 shares</p> <p>Syndicate Bank 300 shares</p> <p>Unit Trust National Savings Scheme Rs.2,70,145/-  KC Finance Rs.1,25,000/-</p> <p>Vijaya Bank Jammu Rs.2,04,000/-</p>	

		<p>Vijaya Bank, Jammu S/A : Rs.4,21,653/-</p> <p>UCO Bank, New Delhi S/A : Rs.89,992/-</p> <p>Amount bequeathed in terms of Will dated 25<sup>th</sup> July, 2003 executed by my father Late D.D. Thakur : Rs.15,00,000/- and currently lying in he executors account.</p>	
	<ul style="list-style-type: none"> <li>• GPF</li> <li>• PPF</li> </ul>	<p>Rs.45,58,643/-</p> <p>Nil</p>	Nil
Other Assets/ Movables	<ul style="list-style-type: none"> <li>• Jewellery</li> <li>• Vehicles</li> </ul>	<p>Two gold rings (approx. 10 gms.)</p> <p>Car – NE 118 bearing Registration No. JK-02-666.</p>	500 gms. (approx.) of gold jewellery.
Liabilities	<ul style="list-style-type: none"> <li>• Loans</li> <li>• Mortgages</li> <li>• Overdrafts</li> <li>• Unpaid bills</li> <li>• Any other liabilities</li> </ul>	Nil	Nil